

GOVERNMENT OF INDIA  
MINISTRY OF PANCHAYATI RAJ  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 2285**  
ANSWERED ON-20.12.2022

**PRIS AND LAHDC**

2285. SHRI JAMYANG TSERING NAMGYAL:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether the Government has proposed plan to provide detail guidelines between Panchayati Raj Institutions (PRIs) and Ladakh Autonomous Hill Development Council (LAHDC) roles and regulations at village level, block, and district level; and
- (b) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

THE MINISTER OF STATE FOR PANCHAYATI RAJ

(SHRI KAPIL MORESHWAR PATIL)

(a) to (b) As per 'The Jammu & Kashmir Reorganisation Act, 2019', the Jammu & Kashmir Panchayati Raj Act, 1989 and the Ladakh Autonomous Hill Development Councils Act, 1997 (LAHDC Act) have been kept in force in the Union Territory of Ladakh. The relationship between the Ladakh Autonomous Hill Development Councils (LAHDCs) and the Panchayati Raj Institutions are defined under both the Acts as under:

- (i) The Jammu & Kashmir Panchayati Raj Act, 1989 provides for a three-tier Panchayati Raj system viz. Halqa Panchayat at the village level, Block Development Council at the Block level and District Planning & Development Board at the district level.
  - (ii) In terms of section 49 of the LAHDC Act, 1997, LAHDCs are the District Planning & Development Boards in the Union Territory of Ladakh. This section states that, notwithstanding anything contained in the Jammu & Kashmir Panchayati Raj Act, 1989, the Council shall be deemed to be the District Planning & Development Board for the District for performing the functions and exercising the powers under that Act.
  - (iii) As per proviso to section 27 (3) of the Jammu & Kashmir Panchayati Raj Act, 1989, the Councillors of any Council, constituted under section 3 of LAHDC Act, 1997 representing the area falling in any block, shall be ex-officio members of the respective Block Development Councils.
  - (iv) Further, the roles and functions of the functionaries of the LAHDCs have been defined in the LAHDC Act, 1997.
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